

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH: 'F' NEW DELHI**

**BEFORE SHRI G.D. AGRAWAL, HON'BLE PRESIDENT  
AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 4804/Del /2014  
Assessment Year: 2010-11**

Assistant Commissioner of Income Tax, Circle-27(1), ] New Delhi.	vs	Shri Rajneesh Mohan, BL-126, 3 <sup>rd</sup> Floor, L-Block, Hari Nagar, New Delhi-110064 (PAN: AAQPM7841M)
(Appellant)		(Respondent)

Appellant by : Shri Atiq Ahmad, Sr. DR  
Respondent by : Shri R.K. Saini, Adv.

**Date of Hearing : 05.09.2017  
Date of Pronouncement: 05.09.2017**

**ORDER**

**PER G.D. AGRAWAL, PRESIDENT**

This is an appeal filed by the Revenue. Admittedly, the tax effect in this appeal is less than Rs. 10 lakhs.

1.1 In terms of CBDT Circular No. 21/2015 dated 10th December, 2015, F. No. 279/Misc./142/2007-ITJ(Pt.) read with Section 268 A of the Income Tax Act, 1961, this appeal by the

Revenue should have been withdrawn or should not have been pressed by the Revenue.

2. In view of the above, this appeal by the Revenue is dismissed in limine.

The order is pronounced in the open court on 05.09.2017

Sd/-

**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

Sd/-

**(G.D. AGRAWAL)**  
**PRESIDENT**

Dated: 5th September, 2017

‘GS’

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

TRUE COPY

By Order

**ASSISTANT REGISTRAR**